



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १२, अंक २४(२)]

सोमवार, मे २५, २०२६/ज्येष्ठ ४, शके १९४८

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असाधारण क्रमांक ५५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले
विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra State Commission for Scheduled Tribes (Amendment) Ordinance, 2026 (Mah. Ord. IV of 2026), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,

Secretary (Legislation) to Government,
Law and Judiciary Department.

(Translation in English of the Maharashtra State Commission for Scheduled Tribes (Amendment) Ordinance, 2026 (Mah. Ord. IV of 2026), published under the authority of the Governor).

TRIBAL DEVELOPMENT DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,
Mumbai-400 032, dated the 25th May 2026.

MAHARASHTRA ORDINANCE No. IV OF 2026.

AN ORDINANCE

*to amend the Maharashtra State Commission for Scheduled Tribes
Act, 2025.*

WHEREAS both Houses of the State Legislature are not in session;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Maharashtra State Commission for Scheduled Tribes Act, 2025, for the purposes hereinafter appearing;

Mah.
XXXVI
of 2025.

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely:—

Short
title and
commencement.

1. (1) This Ordinance may be called the Maharashtra State Commission for Scheduled Tribes (Amendment) Ordinance, 2026.

(2) It shall come into force at once.

Amendment of
section 2 of Mah.
XXXVI of 2025.

2. In section 2 of the Maharashtra State Commission for Scheduled Tribes Act, 2025 (hereinafter referred to as “the principal Act”), in clause (b), after the word “Chairperson”, the word “, Vice-Chairperson” shall be inserted.

Mah.
XXXVI
of 2025.

Amendment
of section 3 of
Mah. XXXVI
of 2025.

3. In section 3 of the principal Act, in sub-section (2), after clause (a), the following clause shall be inserted, namely:—

“(a-1) a Vice-Chairperson, who shall be nominated from amongst the members;”.

STATEMENT

The Maharashtra State Commission for Scheduled Tribes Act, 2025 (Mah. XXXVI of 2025) is enacted to provide for constitution of the Maharashtra State Commission for Scheduled Tribes with a view to protect and safeguard the interests of the Scheduled Tribes in the State of Maharashtra and to recommend remedial measures for their welfare and development and for the matters connected therewith or incidental thereto.

2. Section 3 of the said Act provides for constitution of the Maharashtra State Commission for Scheduled Tribes which consists of a Chairperson and Members. The National Commission for Scheduled Tribes constituted under article 338-A of the Constitution of India comprises of a Chairperson, Vice-Chairperson and other Members. It is considered expedient to appoint a Vice-Chairperson also on the State Commission similar to the composition of the National Commission.

3. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Maharashtra State Commission for Scheduled Tribes Act, 2025, for the purposes aforesaid, this Ordinance is promulgated.

JISHNU DEV VERMA,
Governor of Maharashtra.

Mumbai,
Dated the 22nd May 2026.

By order and in the name of the
Governor of Maharashtra,

VIJAY WAGHMARE,
Secretary to Government.